

out-stations are to produce certificates alongwith travelling allowance journals to prove their performance to duty at out-stations;

(b) what are the conditions the employees should fulfil to prove their performance of duty at out-stations when they perform duty at out-stations with the prior approval of the Supervisory official/Controlling officer; and

(c) what are the points to be checked by the Supervisory official/Controlling officer who are to countersign the T.A. bills of their subordinates to check the genuineness of the claim.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) In December, 1972, the Chief Personnel Officer of the South Eastern Railway issued instructions whereunder, the staff who had been sent on duty, had to produce a certificate from the Supervisor/Officer with regard to the performance of duty at the place visited. This practice however has been discontinued since April 1973.

(b) Since employees are sent out on duty with specific assignments by their Supervisory/Controlling Officers, they are required to report back to them at their headquarters with requisite documents to justify their performance of duty at out-stations.

(c) The Supervisory/Controlling Officer must scrutinise the necessity and duration of journeys and halts and should disallow the whole or any part of the Travelling Allowance claimed, if he considers that the journey was unnecessary or unduly protracted or halt was of excessive duration. He must also ensure the factual correctness and also that the T.A. Bills/journals are a correct presentation of facts and do not contain claims which are not reasonable or

normal and are free from interpolations, unauthenticated corrections, erasures, etc. They must also satisfy themselves about the performance of duty at out-stations in a manner they deem fit, to check the genuineness of the claim.

New Lines since Independence

4473. SHRI BAJU BAN RIYAN: Will the Minister of RAILWAYS be pleased to state:

(a) the total length of new railway lines constructed since Independence; and

(b) the additions made during that period, year-wise, zonal and State and Union Territory-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). A Statement is laid on the Table of the House. [Placed in Library. See No. LT-1676/80].

Chief Personnel Officer of South Eastern Railways

4474. SHRI BAJU BAN RIYAN. Will the Minister of RAILWAYS be pleased to state:

(a) whether the Chief Personnel Officer of South Eastern Railway has issued any circular on 13th April, 1972 stating that staff should be changed every 5 years from Booking Office to Parcel Office;

(b) if so, whether the instructions of the Chief Personnel Officer are being followed rigidly in every Division of South Eastern Railway;

(c) whether the instructions have been carried out in the respective stations of Khurda Road Division including Puri station; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a). Yes, however, the instructions referred to were issued on 21-3-72 and not on 13-4-72 as stated in the question.

(b) to (d). The above instructions of South Eastern Railway were modified by the instructions issued from the Ministry of Railways on 27-4-79 which stipulated that periodical transfers in respect of ASMs, Commercial Staff and others should be ordered on a selective basis based on complaints or general reputation of such staff as available on record of Railway Administration. These modified instructions are being implemented on South Eastern Railway. Consequently the instructions contained in C.P.O.'s circular letter dated 31-3-72 are not being followed rigidly in all Divisions of South Eastern Railways.

India's contribution in solving Health Problems of Developing Countries

4475. SHRI CHINTAMANI JENA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Director General of World Health Organisation has made any observation that India should come forward and work actively in solving the health problems of the developing countries;

(b) if so, the details thereof; and

(c) what are his suggestions and what action Indian Government has taken in that context?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) to (c). Yes. The Director General, World Health Organisation, during his visit to India in Feb., 1980 had observed that India, with its experience, could play a pivotal role in helping the developing

countries to achieve the goal of 'Health for All by the Year 2000 AD'. He had made this observation referring to India's vast manpower resources in medical and para-medical fields, a community based voluntary health scheme, primary health care centres at the periphery with a net-work of referral centres and centres of excellence where training could be imparted both to medical and para-medical personnel. He stated that India had already formulated its own national drug policy which had resulted in bring down drug prices and that several other countries were also following this line. Referring to the reemergence of malaria, Dr. Mahler had said that India had shown tremendous capacity to drastically bring down its incidence. He also felt that in all the four aspects of Health viz preventive, promotive, curative and rehabilitative, India has not only the infrastructure but also the training potential to offer to the developing countries, in the spirit of technical co-operation among the developing countries. The Government has given due consideration to the observations of the Director General, World Health Organisation and is already offering suitable technical assistance to the neighbouring and other countries which have sought help.

Accidents occurred in various Ports

4476. SHRI CHINTAMANI JENA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether some accidents have occurred at Indian Ports during last three years;

(b) if so, the details thereof, Port-wise;

(c) the details regarding these accidents and the reasons thereof; and

(d) the measures which Government have taken to prevent such accidents in future?